

**IN THE HIGH COURT OF JHARKHAND, RANCHI**

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**Cr.M.P. No. 1670 of 2009**

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Gobardhan Singh, son of late Bachhu Narayan Singh, Resident of village Ketki, PO Ketki, PS Deo, Distt. Aurangabad (Bihar)

..... Petitioner

-- Versus --

1.State of Jharkhand

..... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner :- Mr. Sudhir Kumar, Advocate

For the State :- Mr. Shekhar Sinha, Spl.PP

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**5/26.03.2021** Heard Mr. Sudhir Kumar, the learned counsel for the petitioner and Mr. Shekhar Sinha, the learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

This Cr.MP has been filed for restoration of Cr.MP No.922 of 2006 filed in the year 2009.

In spite of such a long period, this has not been pressed earlier and in view of delay there is no point of restoring the Cr.MP No.922 of 2006.

In that view of the matter, the instant petition is dismissed.

**( Sanjay Kumar Dwivedi, J)**

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